

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 237
ANSWERED ON 08TH DECEMBER, 2022**

BAN ON USE OF OLD VEHICLES

**237. SHRI PRATHAP SIMHA:
SHRI D.M. KATHIR ANAND:
SHRI L.S. TEJASVI SURYA:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to impose ban on use of vehicles which are older than 15 years and also proposes to impose any tax/fine on such vehicles in the country and if so, the details thereof;**
- (b) the total number of vehicles in the country as on date, State and vehicle type-wise;**
- (c) whether the quantum and levying of such tax/fine would be uniform throughout the country, if so, the details thereof and if not, the details of rates prescribed therefor, State-wise; and**
- (d) whether the Government has made any impact assessment of imposing tax or banning of older vehicles and if so, the details thereof along with other measures taken by the Government in this regard to protect the interest of such vehicle owners?**

**ANSWER
THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a), (c) and (d) 1. The Ministry of Road Transport and Highways has issued GSR Notification 845 (E) dated 24.11.2022, which provides for non-renewal of Certificate of Registration of government vehicles after the lapse of fifteen years.

2. The Hon'ble Supreme Court of India in WP No. 13029/1985 (MC Mehta vs Union of India), vide order dated 29.10.2018, has directed the Transport Departments of NCR that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07.04.2015.

3. Further, Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy based on incentives/ dis-incentives and creating an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/ amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicle Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification

fee of vehicles. The notification has come into force with effect from 1st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.

(v) GSR Notification 166(E) dated 28.02.2022 provides for the manner in which validity of fitness certificate and registration mark of the motor vehicle shall be exhibited on the vehicles.

(vi) GSR Notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicles Rules 1989, as under –

(i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and

(ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

(vii) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021. The notification has come into force with effect from 13th September, 2022.

(viii) GSR Notification 797(E) dated 31.10.2022 provides the Central Motor Vehicles (Seventeenth Amendment) Rules, 2022 for amendments in the rules for recognition, regulation and control of

automated testing stations. The notification has come into force with effect from 31st October, 2022.

(b) The total number of vehicles in the country as on date, State and vehicle type-wise are provided in the Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 237 ANSWERED ON 08th DECEMBER, 2022 ASKED BY SHRI PRATHAP SIMHA, SHRI D.M. KATHIR ANAND AND SHRI L.S. TEJASVI SURYA REGARDING BAN ON USE OF OLD VEHICLES.

Sr. No.	State Name	2WIC	2WN	2WT	3WN	3WT	LMV	LPV	LGV	4WIC	MMV	MPV	MGV	HGV	HMV	HPV	OTH	Grand Total
1	Andaman & Nicobar Island	0	109,880	851	35	5,027	30,169	4,220	3,662	0	34	49	233	1,621	12	309	176	156,278
2	Andhra Pradesh	6	7,447,389	1	403,062	663	1,021,415	156,584	216,227	187	16,757	8,107	18,318	161,214	2,773	13,056	4,443	9,470,202
3	Arunachal Pradesh	1	150,188	2	2,524	3,939	90,267	5,262	9,900	1	294	411	1,014	9,678	474	4,073	1,624	279,652
4	Assam	2	3,443,394	6	190	214,135	894,364	61,978	270,973	5	336	4,053	12,517	84,493	1,214	10,253	4,843	5,002,756
5	Bihar	398	8,586,249	89	76	559,782	697,312	120,328	729,265	34	3,178	12,129	20,758	187,321	296	28,122	3,550	10,948,887
6	Chandigarh	13	410,117	42	0	13,166	367,315	2,946	11,100	111	117	1,241	924	1,790	56	1,592	853	811,383
7	Chhattisgarh	82	5,637,595	11	194	71,316	923,374	37,829	233,712	86	767	3,723	9,220	173,681	318	7,125	31,617	7,130,650
8	Delhi	169	8,819,295	29	69	456,968	3,981,964	185,560	297,068	578	82	527	20,754	53,034	7	50,735	1,666	13,868,505
9	Goa	188	743,257	27,441	99	3,553	318,545	31,172	30,775	55	622	1,087	4,261	18,289	213	1,087	1,087	1,181,731
10	Gujarat	8,816	15,357,301	499	553	847,510	4,444,217	102,421	588,186	5,843	16,534	13,199	69,259	352,550	8,808	26,770	47,600	21,890,066
11	Haryana	49	7,301,504	3,613	210	238,886	3,190,965	124,059	260,357	358	13,353	16,570	48,290	336,173	3,347	32,385	82,168	11,652,287
12	Himachal Pradesh	67	1,091,328	1,822	27	9,948	685,499	60,522	134,402	51	2,316	3,136	13,795	73,687	1,443	10,869	4,675	2,093,587
13	Jammu and Kashmir	1,859	1,016,461	0	36	47,403	679,602	49,211	74,213	12	126	5,292	4,371	47,583	347	5,533	17,858	1,949,907
14	Jharkhand	2	5,131,407	2	128	245,227	740,864	89,400	344,772	17	430	3,729	17,174	159,914	404	5,446	5,187	6,744,103
15	Karnataka	18,043	20,761,858	31,731	14,895	964,396	5,208,612	475,696	803,948	1,012	8,797	20,743	102,765	457,252	3,639	97,923	38,771	29,010,081
16	Kerala	10,957	10,687,518	8,474	132,657	897,669	3,755,685	219,987	400,083	1,164	8,305	12,344	62,258	98,240	6,788	50,883	17,846	16,370,858
17	Ladakh	4	3,699	2,840	0	6	19,997	6,284	4,373	0	11	402	333	1,978	38	200	452	40,617
18	Madhya Pradesh	86	607,689	0	0	0	125,983	1,820	0	1	214	0	0	0	10	0	48	735,851
19	Maharashtra	6,051	23,801,703	96	33,696	876,906	6,315,944	346,818	884,549	2,193	16,085	22,944	85,867	477,790	6,811	48,528	110,812	33,036,793
20	Manipur	1	343,072	0	2,379	18,117	132,097	5,479	13,138	2	321	416	1,639	7,990	476	806	844	526,777
21	Meghalaya	0	193,375	0	75	18,605	179,980	31,702	31,506	8	245	531	6,976	22,556	171	410	5,068	491,208
22	Mizoram	6	215,511	3,317	5	7,983	64,798	12,533	20,259	1	167	240	1,789	7,108	71	212	2,884	336,884
23	Nagaland	0	71,641	277	0	11,405	108,750	6,646	19,600	1	5,059	487	2,760	161,328	5,105	2,291	5,170	400,520

Sr. No.	State Name	2WIC	2WN	2WT	3WN	3WT	LMV	LPV	LGV	4WIC	MMV	MPV	MGV	HGV	HMV	HPV	OTH	Grand Total
24	Odisha	339	8,205,640	136	383	273,594	809,870	132,020	542,731	36	4,531	7,030	24,524	259,068	2,897	9,533	8,178	10,280,510
25	Puducherry	228	1,078,529	5	146	7,761	170,460	6,224	19,422	10	28	641	1,428	3,812	24	5,827	3,375	1,297,920
26	Punjab	88	9,279,162	291	2,226	113,053	2,364,353	82,653	315,398	163	2,724	6,741	16,551	163,394	859	12,556	418,351	12,778,563
27	Rajasthan	2,674	13,191,846	17,081	79	284,651	3,513,040	170,745	432,249	447	4,029	16,727	14,179	397,568	3,174	50,714	39,449	18,138,652
28	Sikkim	0	25,913	143	0	0	48,204	19,632	3,681	0	41	293	842	3,497	38	126	323	102,733
29	Tamil Nadu	19,860	23,929,158	11	16,579	589,935	3,915,477	425,351	895,684	1,289	23,664	29,803	107,345	467,321	25,353	114,020	61,153	30,622,003
30	Tripura	13	491,562	0	16	60,379	77,389	11,542	26,550	1	174	922	3,254	11,946	114	1,117	1,494	686,473
31	UT of DNH and DD	9	222,905	64	1,151	3,994	95,760	1,808	10,761	1	239	398	5,181	17,978	53	506	717	361,525
32	Uttar Pradesh	1,992	33,705,436	4,375	1,276	1,029,271	6,005,179	221,692	616,344	600	9,777	37,935	48,895	430,047	3,214	82,901	20,474	42,219,408
33	Uttarakhand	146	2,503,905	3,497	7	69,959	710,643	73,366	82,394	95	379	6,208	14,623	54,949	179	13,358	2,664	3,536,372
34	West Bengal	84	11,038,313	55	139	261,636	1,997,532	226,959	607,688	18	1,496	15,542	43,463	378,117	1,302	55,357	20,697	14,648,398
Grand Total		72,233	225,603,800	106,801	612,912	8,206,843	53,685,625	3,510,449	8,934,970	14,380	141,232	253,600	785,560	5,082,967	80,028	744,623	966,117	308,802,140

Note:-

1. The abbreviation of the vehicle category is as follows:

Vehicle category	Description
2WIC	TWO-WHEELER (Invalid Carriage)
2WN	TWO-WHEELER (NT)
2WT	TWO-WHEELER (T)
3WN	THREE-WHEELER(NT)
3WT	THREE-WHEELER (T)
4WIC	FOUR-WHEELER (Invalid Carriage)
HGV	HEAVY GOODS VEHICLE
HMV	HEAVY MOTOR VEHICLE
HPV	HEAVY PASSENGER VEHICLE
LGV	LIGHT GOODS VEHICLE
LMV	LIGHT MOTOR VEHICLE

LPV	LIGHT PASSENGER VEHICLE
MGV	MEDIUM GOODS VEHICLE
MMV	MEDIUM MOTOR VEHICLE
MPV	MEDIUM PASSENGER VEHICLE
OTH	OTHER THAN MENTIONED ABOVE

2. The details given are for digitized vehicle records as per centralized Vahan 4 as on 29.11.2022; Andhra Pradesh and Madhya Pradesh are in the process of migrating to Vahan and the data shown above is only partial, as available in Vahan Database. Further, Telangana and Lakshadweep data are not available in Online Vahan Database and hence not provided.
